

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 192 of 2001

Allahabad this the 27th day of February, 2001

Hon'ble Mr. S.K.I. Naqvi, Member (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Ali Jan Shah, S/o Sri Safi Shah, R/o Vill. & P.O.
Pali, Distt. Ghazipur.

Applicant

By Advocate Shri M.P. Sarraf

Versus

1. Union of India through the Secretary, Deptt. of Posts, Ministry of Communication, New Delhi.
2. The Supdt. of Post Office, Ghazipur.
3. The Post Master General, Allahabad.

Respondents

By Advocate Shri Manej Kumar

O_R_D_E_R (Oral)

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

Shri Ali Jan Shah was awarded punishment of dismissal on 17.8.76, which was confirmed in appeal as well as revision vide orders dated 01.10.1986 and 19.02.1991 respectively, against which he came up before the Tribunal through O.A.No.996 of 1991, which was decided on 09.01.1997 with the findings as under;

"The order of punishment passed by disciplinary authority and confirmed by appellate as well as by revisional authority is quashed and set aside. The applicant shall be deemed to have continue in service and shall be entitled for all consequential benefits."

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See

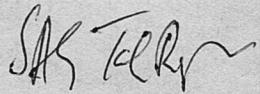
2. On the strength of this order, the applicant approached the departmental authorities but, as per his case, no consequential benefit was provided to him for which he knocked on contempt side but, thereto he could not get any redressal on the ground of limitation but, he was given liberty to file fresh O.A. and, therefore, he has come up before the Tribunal seeking relief to the effect that he be allowed the consequential benefits as provided in O.A.No.996 of 1991 by way of increments from 24.9.1975 till date of retirement, leave salary, leave encashment benefit, G.P.F., Pension and gratuity alongwith 24% interest thereon.

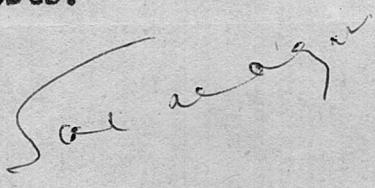
3. Shri Manoj Kumar, Addl. Standing Counsel for the respondents received notice on behalf of the respondents as per direction by the Bench.

4. Heard learned counsel for the parties at admission stage and we find it a fit matter to decide at admission stage with the following directions;

"In case the applicant moves a fresh representation the same be decided by the respondents within three months thereafter and in case the amount claimed is not paid, competent authority in the respondents establishment shall pass detailed, reasoned and speaking order with particular references to the rules relied upon, with a copy to the applicant."

5. The O.A. is disposed of accordingly with the above directions. No order as to costs.


Member (A)


Member (J)